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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 4849/2020

LALIT KUMAR JAIN

..... Petitioner

Through: Mr. Rohit Sharma with Mr. Pranav

Bhaskar, Mr. Rounak Nayak and Mr.

Atul Agarwal, Advs.

versus

UNION OF INDIA MINISTRY OF LAW AND JUSTICE & ORS

..... Respondents

Through: Mr. Chetan Sharma, ASG, Mr.

Akshay Makhija, CGSC and Ms. Roshni Namboodiry, Adv. for R-1 to

R-3.

Mr. Vikas Mehta with Mr. Vasanth

Bharani, Advs.

CORAM:

HON'BLE MR. JUSTICE VIPIN SANGHI HON'BLE MR. JUSTICE RAJNISH BHATNAGAR

> ORDER 04.08.2020

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CM APPL. 17493/2020

Exemption allowed, subject to all just exceptions.

The application stands disposed of.

W.P.(C) 4849/2020 & CM APPL. 17492/2020

Issue notice. Mr. Makhija accepts notice on behalf of respondent Nos. 1 to 3. Mr. Mehta accepts notice on behalf of respondent No.4. Let

notice issue to respondent No.5 returnable on 06.10.2020.

The served respondents may file their counter affidavit within 4 weeks. Rejoinder be filed before the next date of hearing.

In the meantime, the proceedings would continue in relation to the Corporate Debtor, and while dealing with those proceedings, the liability of the petitioner – Personal Guarantor may also be examined by the IRP, however, proceedings against the petitioner under Part 3 of the IBC shall remain stayed.

VIPIN SANGHI, J

RAJNISH BHATNAGAR, J

AUGUST 04, 2020 N.Khanna